

ation was going out of control, Bangarappa dropped Ramesh, but no arrest has been made so far.

14.15 1/2 hrs

[English]

I have talked to the police officers there and they have said that there was a proof that this man has opened fire, but we were helpless, what could we do? We want a reply from the hon. Prime Minister as to what they should do. These are the only two reasons for raising this issue here.

Mr. Deputy Speaker, Sir, this matter is related to your constituency, Kunigal is a part of your constituency. I had visited that place during the election campaign, I think that Chandra Shekhar ji had also visited that place. We had seen the situation there. The people of Congress had taken a pledge before the people to win the Kunigal seat. The hon. Chief Minister was behind it, he had sent Mr. Ramesh there. All this has happened there and must be you must be knowing the atmosphere prevailing over there at present because it is your constituency. Therefore, through you, I request the hon. Parliamentary Affairs Minister that the hon. Prime Minister is committed to bring out the truth and he has made statement on various issues. Today morning, he also expressed his views, so there are a lot of things to be said about his commitment to truth. Mr. Deputy Speaker, Sir, my submission through you to the hon. Prime Minister is that when he would speak on Bofors, Kunigal and various other issues he should clearly throw light on the facts concerning these issues.

[English]

MR. DEPUTY SPEAKER: Now, papers to be laid.

PAPERS LAID ON THE TABLE

Annual Report of Review on the working of Central Government Employees Welfare Housing Organisation, New Delhi for 1990-91 and statement for delay in laying these Papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): On the behalf of Shrimati Sheila Kaul: I beg to lay on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coentral Government Employees Welfare Housing Organisation New Delhi, for the year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No LT 2125/92]

- (3) A copy of the National Housing Policy (Hindi and English versions)

[Placed in the Library. See No. LT 2126/92]

Notification Under Environment (Protection) Act, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): On behalf of Shri Kamal Nath: I beg to lay on the Table:-

- (1) A copy of the Environment (protection) Third Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R.562 (E) in Gazette of India dated the 27th May, 1992 under section 26 of the Environment (Protection) Act 1986.
- (2) A copy of the Notification No. S.O. 319 (E) (Hindi and English versions) published in Gazette of India dated the 7th May 1992 restricting certain activities in specified area of Aravali Range as mentioned in the Notification issued under subsection (2) of section 3 of the Environment (Protection) Act, 1986.

[Placed in the Library. See No. LT 2127/92]

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Notification No. S.O. 433 (E) (Hindi and English versions)

published in Gazette of India dated the 15th June, 1992 containing Order indicating the supplies of fertilizers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st April, 1992 to the 30th September, 1992 (Kharif, 1992 Season) under subsection (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT 2128/92]

14.16 hrs

[English]

ASSENT TO BILLS

SECRETARY- GENERAL: Sir, I lay on the Table two Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 8th May, 1992:-

- (1) The Appropriation (No.2) Bill, 1992
- (2) The Finance Bill, 1992

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following two Bills passed by the House of Parliament during the last session and assented to since a report was last made to the House on 8th May, 1992:-

- (1) The National Commission for Minorities Bill, 1992.
- (2) The Parliament (Prevention of Disqualification) Amendment Bill, 1992.